

Review and Annual Report of Projects and Equipment Corporation of India, New Delhi for 1975-76.

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA) : I beg to lay on the Table copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619-A of the Companies Act 1956:—

- (1) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1975-76.
- (2) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. *[Placed in Library. See No. LT-932/77].*

Notifications under Customs Act, 1962 and Central Excise Rules, 1944

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H.M. PATEL) : I beg to lay on the Table—

- (1) A copy each of Notifications Nos. G.S.R. 541(E) and 542(E) (Hindi and English versions) published in Gazette of India, dated the 28th July, 1977, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. *[Placed in Library. See N . LT-933/77].*
- (2) A copy each of the Notifications Nos. G.S.R. 943 and 944 (Hindi and English versions) published in Gazette of India dated the 23rd July, 1977 issued under the Central Excise Rules, 1944, together with an explanatory memorandum. *[Placed in Library. See N . LT-934/77].*

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

MINUTES

SHRI M. RAM GOPAL REDDY (Nizamabad) : I beg to lay on the Table Minutes of the First to Fifth Sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Sir, I want to raise an important matter. Last night in the Karnataka House dinner there was a violation of the Guest Control Order.

MR. SPEAKER: I will look into the matter. I have not yet looked into it. The dinner has already taken place.

SHRI JYOTIRMOY BOSU : Let the people not get the impression that we are.

MR. SPEAKER : Until I look into the matter, I will not allow it.

SHRI JYOTIRMOY BOSU : Cereals were served in that dinner, even though the Delhi Guest Control Order prohibits the serving of cereals where the number exceeds 50.

MR. SPEAKER : I am not permitting him to raise it now.

SHRIMATI PARVATHI KRISHNAN (Coimbatore) : I want to raise a point of order arising out of yesterday's proceedings.

When discussing the matter which was raised by my colleagues Mr. Chandrappan and Mr. Rachaiiah about the privilege motion, in response to a point raised by Mr. Mavalankar you were pleased to say:

"If the permission has been given, I will see the records and I will go into the matter. I will consult the Deputy-Speaker. I do not want to encroach upon his right. But if it is a question of ruling, if the Deputy-Speaker has given a ruling, the Speaker has a right to revise it."

According to rule 10:

"The Deputy Speaker or any other member competent to preside over a sitting of the House under the Constitution or these rules shall, when so presiding, have the same powers as the Speaker when so presiding and all references to the Speaker in these rules shall in these circumstances be deemed to be references to any such person so presiding."

Two points are there. Firstly, a ruling given by the Deputy-Speaker at that time has been referred to. At that time there was no Speaker. That was the interregnum period. Surely in him vested all the powers that the Speaker has. To say that a ruling given by him can be revoked or revised I find it very difficult to accept because, then, the Deputy-Speaker will have no function except to conduct the proceedings. Deputy-Speakers in the past have given rulings and these rulings have been upheld, and we have been going by many of these rulings. Therefore, I would like you to examine that once again. Otherwise, the position is rather difficult.

MR SPEAKER . Possibly I had not made myself clear on that point I am clarifying the matter.

So far as permission given in a particular matter is concerned, no other person can revise it because the permission has been already given by the presiding officer

So far as the ruling is concerned, in that particular case that ruling is binding Another person cannot revise it But the Speaker may not take it as a precedent for other cases but in that particular case he cannot revise the ruling because it is binding

SHRI KANWAR LAL GUPTA (Delhi Sadar) On a point of order We are discussing the White Paper on Monday, and that White Paper is based on the Report of the Dass Committee We have received a copy of the White Paper, but we have not received a copy of the Report of the Dass Committee So, may I request you to ask the Government to supply us a copy of the Dass Committee's Report ?

SHRI JYOTIRMOY BOSU We discussed it in the Business Advisory Committee and if I remember a right, we were assured that the Dass Committee's Report would be made available in sufficient numbers If it has not been done, it should be done now

MR SPEAKER We have already written to the Ministry for the Dass Committee's Report, and we are hoping to get it As soon as we get it, we will distribute it

PROF P G MAVALANKAR (Gandhinagar) By tomorrow

MR SPEAKER : On Monday,

PROF P G MAVALANKAR If we do not get the Report by tomorrow, how are we to speak on Monday ?

MR SPEAKER We will try to get

PROF P G MAVALANKAR : By tomorrow afternoon at least

श्री उपस्थित (देवरिया) : अध्यक्ष महोदय, बहम के पहले दास कमेटी की रिपोर्ट अग्रर कर मिल जाये तो हम लोग पढ कर उस को तैयार करेये ।

MR SPEAKER . Calling Attention. Shri Gyaneshwar Prasad Yadav

SHRI JYOTIRMOY BOSU : When are you giving me permission ?

MR SPEAKER : I have already called Mr Yadav

Shri Jyotirmoy Bosu: I would like to know, whether I can be Present.

MR SPEAKER : About what ?

SHRI JYOTIRMOY BOSU : About the notice under 377 that I have given.

Mr. SPEAKER: That will be tomorrow, not today

SHRI JYOTIRMOY BOSU . Why not today ?

MR SPEAKER Not today.

12 36 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Apprehension of damage to North Eastern railway line due to soil erosion.

श्री ज्ञानेश्वर प्रसाद यादव (उगरिया)
अध्यक्ष महोदय, मैं अखिलभारतीय लोक महत्त्व के निम्नलिखित विषय की ओर रेल मन्त्री का ध्यान दिलाना हूँ और प्रार्थना करता हूँ कि वे इस बारे में गौरवकृत्य दें

“निकट भविष्य में गंगा नदी से भूमि के कटाव के कारण नारायणपुर और बाहुपुर के बीच पूर्वोत्तर रेल की मुख्य लाइन का क्षति की आशंका के समाचार ।”

रेल मन्त्री (श्री० मधु दंडवते) महोदय, मैं मदन को सूचित करना चाहूँगा कि नारायणपुर रेलवे स्टेशन के निकट गंगा नदी के बाएँ किनारे पर हो रहे कटाव से उत्पन्न खतरों की रेलवे को जानकारी है । कटाव और अधिक न होने पाये इसलिए नदी सुरक्षा सम्बन्धी व्यापक निर्माण-कार्यों की आवश्यकता है और राज्य सरकार द्वारा उन निर्माण-कार्यों का निष्पादन किया जा रहा है ।

नारायणपुर रेलवे स्टेशन के निकट गंगा नदी द्वारा किये जा रहे कटाव पर रेले काफी असें ने बड़ी सावधानीपूर्वक निगाह रख रही हैं । गंगा याद नियन्त्रण आयोग और राज्य सरकार के साथ अग्रेल 1976 के दौरान हुई एक बैठक में, रेलवे ने यह आशंका व्यक्त की थी कि यदि नदी द्वारा किये जा रहे कटाव की रोकथाम न की गयी तो रेल लाइन को